

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 1814

TO BE ANSWERED ON WEDNESDAY, THE 26TH JULY, 2017

Financial Assistance to Poor

1814. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) whether it has been difficult for the poor and low income group people to file petitions in the Supreme Court due to high fee and if so, the details thereof;
- (b) whether any scheme has been introduced by the Supreme Court for facilitating the filing of petition and providing financial assistance to the poor and people belonging to low income group and if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

- (a) to (c) Free legal services (which include payment of court fee, providing advocate for legal advice, preparation of paper book and appearance in court etc.) are provided to poor and marginalized persons covered under Section 12 of the Legal Services Authorities Act, 1987. The Supreme Court Legal Services Committee (SCLSC) constituted under the Act has been providing free legal aid effectively as mentioned above to all eligible persons. The eligibility income criteria for obtaining free legal aid from the SCLSC is Rs.1,25,000/- per annum for the general public.